

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA 252/2024 IA/793/2024 In C.P. (IB)/26(MB)2023

IN THE MATTER OF

Noma Infrastructure Private Limited

... Petitioner

VS

G. S. Constro & Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant IA 252/2024:

Adv. Shweta Nisar (PH)

For the Respondent:

ORDER

IA 252/2024 & IA/793/2024:- Learned counsel for the Applicant has informed that the Appeal before the NCLAT is posted for 03.09.2024 and this matter be posted to any date after that. In view of the request of the Applicant adjourned to **23.09.2024**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)